

**COURT-I**  
**IN THE APPELLATE TRIBUNAL FOR ELECTRICITY**  
**(Appellate Jurisdiction)**

**IA NO. 1149 OF 2019 IN DFR NO. 2158 OF 2019**

**Dated : 30<sup>th</sup> July, 2019**

**Present: Hon'ble Mrs. Justice Manjula Chellur, Chairperson**  
**Hon'ble Mr. Ravindra Kumar Verma, Technical Member**

**In the matter of :**

<b>Narmada Sugar Private Limited</b>	<b>Versus</b>	<b>.... Appellant(s)</b>
<b>Madhya Pradesh Electricity Regulatory Commission &amp; Ors.</b>		<b>.... Respondent(s)</b>

Counsel for the Appellant(s) : Ms. Shikha Ohri

Counsel for the Respondent(s) :

**ORDER**

Issue notice to the respondents in IA for condonation of delay and main appeal. Dasti, in addition, is permitted.

List the matter on **24.09.2019.**

**(Ravindra Kumar Verma)**  
**Technical Member**  
*mk/kt*

**(Justice Manjula Chellur)**  
**Chairperson**